

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): (a) and (d). As on 31.12.1989, 104205 civil and 5290 criminal cases were pending in Delhi High Court. Similar information in respect of Delhi lower, Session and district Courts is being collected and will be laid on the Table of the House.

(c) and (d). Yes, Sir. A Committee of three Chief Justices of High courts has been constituted by the Government in January, 1989, to examine the problem of arrears in courts in depth and to suggest remedial measures.

Tourists in Delhi

8247. SHRI MADAN LAL KHURANA: Will the Minister of TOURISM be pleased to state:

(a) the number of foreign and domestic tourists who visited Delhi during the last twelve months:

(b) the number of domestic tourists from Delhi who visited tourist spots in other parts of the country during the last twelve months;

(d) the facilities provided by States/ District authorities to domestic tourists of Delhi who visit their areas; and

(e) what further measures have been taken to attract foreign and domestic tourists in Delhi and at other tourists spots in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) As per the information available from the Delhi Administration, the number of foreign and domestic tourists who visited the

city during 1989 were 7, 48,101 and 10,35,653 respectively.

(b) Statistics of outgoing tourists are not compiled.

(c) and (d). the Delhi Tourism Development Corporation has 10 information counters located at major disembarkation points. These counters provide assistance like hotel reservation facilities, hiring of cars and coaches, dissemination of tourist literature etc.

(e) concerted efforts of marketing and publicity are made to disseminate information to foreign and domestic tourists.

Incident of Burning of Forms for enrolling new Voters and Deleting Bogus Voters Delhi Cantonment

8249. SHRI SHANTILAL PURUSHOTAM DAS PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any complaint has been received against burning of thousands of forms for enrolling new voters and deleting the names of bogus voters from the list of electoral rolls at the Election Office, Delhi Cantonment, Delhi.

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). A complaint was received by the Chief electoral Officer Delhi alleging burning of form containing claims and objections filed in relation to the draft electoral rolls of the South Delhi Parliamentary Constituency by the Officer designated to receive such papers, in connivance with some others in January,